

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 308
Liquidation-24/2024
In
IB-596(ND)/2023

IN THE MATTER OF:

Phonic online Pvt Ltd.

.... Petitioner/Applicant

Order under Section 10 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 02.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Alok Kumar Kuchhal, Ms. Anshita Argal Advs.
For Respondent :

ORDER

Liquidation-24/2024

This application has been filed by the Resolution Professional seeking liquidation of the Corporate Debtor Company.

We have heard the submission of Ld. Counsel appearing for Resolution Professional.

The Resolution Professional is directed to file a brief note indicating the compliances made under the Provisions of the Code as well as the Regulations therein within one week.

List the matter for arguments **on 18.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)